

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH  
JAIPUR.

O.A. No. 112/93

Dt. of order: 26.4.1993

R.K. Meena

: Applicant

VS.

Union of India & Ors. : Respondents

Mr. Manish Bhandari

: Counsel for applicant

PER HON'BLE MR. GOPAL KRISHNA, MEMBER (JUDL.).

Applicant R.K. Meena, has filed this application under Sec. 19 of the Administrative Tribunals Act, 1985 for directions to the respondents to make payment of the salary due as mentioned in the notice for demand of justice/representation dated 27.1.93 (Annex.A-10) and to give the benefit of increments to the applicant from the period it fell due with arrears.

2. I have heard the learned counsel for the applicant and perused the record. The applicant's case is that he is holding the post of Senior Medical Officer in the Sujangarh Dispensary under the Ministry of Labour in the Govt. of India. The applicant is a member of the Central Health Service. He submits that he has not been paid the salary for the period mentioned hereunder:

6.5.91 to 31.5.91  
1.6.91 to 30.6.91  
1.7.91 to 17.7.91

The learned counsel for the applicant has drawn my attention to the representation dated 23.12.92 (Annex.A-5) made by the applicant to the concerned authority and he has submitted that the respondents have not been able to dispose of this application till date. It is further submitted that the payment of salary and grant of due increments have been withheld by them without assigning any reasons for the same.

3. In view of these facts, this O.A. is disposed of with the following directions:

*On Notice*

- i) The respondents are directed to dispose of the representation of the applicant dated 23.12.92 (Annx.A-5) on merits through a speaking order within a month of the receipt of a copy of this order. In case the representation is decided wholly or partly in favour of the applicant orders regarding consequential benefits be passed by the respondents.
- ii) The applicant shall be at liberty to file a fresh O.A, if so advised, after a decision has been taken on his representation.

GKJNRE 26-4-93  
(Gopal Krishna)  
Member (Judl.).

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